

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1980  
ANSWERED ON:29.11.2002  
SAFEGUARDS FOR GHUMANTU ADIVASIS  
CHANDRA NATH SINGH;NVEDITA MANE;SADASHIVRAO DADOBA MANDLIK

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the attention of the Government has been drawn to the news-item appearing in the `Rashtriya Sahara` dated September 1, 2002 under the captions `Hakon ke mohtaj Karoraun adivasis ghumantu`;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government to not provide budgetary provisions for them and are also not extending the rights to them enshrined in the Constitution; and
- (d) if so, the reasons therefor?

**Answer**

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

(a) to (d) A new item under the heading `Hakon ke mohtaj karoraun adivasi ghumantu` appeared in the Rashtriya Sahara dated September 1, 2002 wherein it was alleged that the so called cultured society treat the denotified and nomadic tribes as criminals and the Government do not provide any budgetary provisions for them. It was further alleged that the Government do not extend them the rights enshrined in the Constitution. The denotified and nomadic tribes have been categorized as Scheduled Castes, Other Backward Classes, Scheduled Tribes etc. based on their socio economic conditions in the respective States & UTs. Though there is no specific earmarking of funds exclusively under the category of denotified tribes but they are entitled to benefits/concessions available under various schemes of the government in accordance with their categorization as Scheduled Castes and Other Backward Classes and Scheduled Tribes as the case may be.